

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

Petition(s) for Special Leave to Appeal (Crl) No(s).905/2007

(From the judgement and order dated 20/10/2005 in CRLWP No. 1332/2003 of The HIGH COURT OF DELHI AT N. DELHI)

BALA

Petitioner(s)

VERSUS

NCT OF DELHI & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 23/01/2009 This Petition was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA
HON'BLE MR. JUSTICE B. SUDERSHAN REDDY**

For Petitioner(s)

Ms. Aishwarya Bhati,Adv.

Ms. Rekha Giri, Adv.

Ms. Sweta Rani, Adv.

For Respondent(s)

Mr. A.Sharan, ASG

Ms. Savitri Pandey, Adv.

Mr. Wasim Quadri, Adv.

Ms. Anil Katiyar, Adv.

Mr. D.S. Mahra,Adv.

**UPON hearing counsel the Court made the following
O R D E R**

Delay condoned.

Leave granted.

The appeal is allowed in terms of the signed order.

**(Sukhbir Paul Kaur)
Court Master**

**(Vinod Kulvi)
Court Master**

(Signed Order is placed on the file)

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO.146 OF 2009
(Arising out of S.L.P.(CRL.) NO. 905 of 2007)

Bala

..... Appellant

Versus

NCT of Delhi & Ors.

..... Respondents

ORDER

Heard learned counsel for the parties.

Delay condoned.

Leave granted.

This appeal by special leave is directed against the judgment and order dated 20.10.2005 passed by the High Court of Delhi at New Delhi in Criminal Writ Petition No.1332 of 2003 whereby the High Court dismissed the said writ petition.

This appeal has been filed by Smt. Bala, mother of Dinesh who died on 25.7.2003 while he was studying in 8th Class in Sarvodaya Vidyalaya, Bakner, New Delhi (respondent No. 2 herein). She filed the writ petition before the High

Court seeking adequate compensation for the negligence of the school authorities. The learned Single Judge of the High Court dismissed the writ petition by slipshod order without assigning any reason. Against the said order, the appellant has approached this Court.

The order impugned in this appeal is wholly untenable and unsustainable and is, therefore, set aside. We are of the view that instead of remitting the case back to the High Court for deciding the writ petition afresh on its merits, justice would be subserved by directing the appellant to send a detailed representation to the Chief Secretary of the NCT of Delhi with copies thereof to the Director of Education, NCT and the Principal, Sarvodaya Vidyalaya, Bakner, New Delhi for seeking legitimate and appropriate reliefs. The needful shall be done by the appellant within two weeks from today. The representation if made shall be sympathetically considered on its merits by the competent authorities within four weeks from the date of receipt of the same, and decision made thereon shall be duly communicated to the appellant.

The impugned judgment and order dated 20.10.2005 accordingly is set aside.

The appeal is allowed in the aforesaid terms.

(Lokeshwar Singh Panta)

.....J.

(B. Sudershan Reddy)

.....J.

New Delhi,
January 23, 2009.